

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA 443 of 2014 in DFR No. 2635 of 2014
&
IA Nos. 470 of 2014 & 361 of 2016

Dated :14th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of :

Adani Power Maharashtra Ltd.	...	Appellant(s)
Versus		
Maharashtra Electricity Regulatory Commission & Anr.	...	Respondent(s)

Counsel for the Appellant(s)	:	Mr. J.J. Bhatt, Sr. Adv. Mr. Amit Kapur Mr. Gaurav Dudeja Ms. Nishtha Kumar
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Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. Raghu Vamsy for R-1 Ms. Kiran Gandhi Ms. Ramni Taneja for R-2 Mr. M.G. Ramachandran
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ORDER

IA No. 443 of 2014
(Appl. for condonation of delay)

Learned counsel for the appellant states that the appellant would like to file an additional affidavit in support of the application for condonation of

delay annexing various orders of this Tribunal to it. Let the affidavit be filed on or before 22.07.2016 after serving copy on the other side. Thereafter, reply to the said affidavit may be filed on or before 05.08.2016 after serving copy on the other side.

List the matter on 08.08.2016.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/jps